

**IN THE HIGH COURT OF BOMBAY AT GOA.**

**(LD-VC-BA-36/2020 )**

Parveen Dhankar ..... Applicant.

Vs

Police Inspector & Anr. .... Respondents.

Shri R. Desai, Advocate for the applicant.

Shri S. R. Rivankar, Public Prosecutor for the respondents.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 28<sup>th</sup> August 2020.**

P.C.

Heard learned counsel for the applicant and the learned Public Prosecutor. The Petitioner is accused no.2 in crime no.11/2019 for the alleged offences under Sections 364A, 394, 342, 504 read with Section 34 of IPC.

2. Earlier this Court on 27.7.2020, allowed to withdraw the bail application but gave liberty to the applicant to approach the Additional Sessions Court in six months from that date. As such, that order having attained finality, now my entertaining this bail application would practically amount to reviewing the earlier order, which power I do not possess.

3. Under these circumstances I dismiss this Bail application, reiterating directions in this Court's order dated 27.7.2020.

**DAMA SESHADRI NAIDU, J.**

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